

(a) whether Government are aware of the fact that bank officers in Bihar charge commission on bank loans advanced to the farmers;

(b) if so, the steps proposed to be taken by Government against the guilty officers;

(c) whether Government have formulated any scheme to advance loans directly to the farmers; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Reserve Bank of India (RBI) has reported that they do not have any information in the matter. However, the complaints against the working of banks including those relating to charging of commission on loans advanced to farmer as the and when received from any quarters, by Government, RBI and banks concerned are inquired into for corrective measures. The Management of the bank concerned takes action against the erring staff in accordance with its service regulations.

(c) and (d). The scheme of Integrated Rural Development Programme (IRDP) is being implemented all over the country as a poverty alleviation programme. Under this programme, the cost of the viable schemes of the beneficiaries is partly borne by the Government as subsidy and partly through loans by commercial banks. The farmers are expected to generate sufficient income to improve their standard of living as well as repay the bank loans.

Supplies by Directorate General of Supplies and Disposals

9460. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of COMMERCE be pleased to state:

(a) the departments to which supplies were made by the Directorate General of Supplies and Disposals during last three years;

(b) whether some cases of irregularities have come to the notice of Government, if so, the details thereof; and

(c) whether it is contemplated to assign some other responsibilities to the DGS&D in future and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARAN): (a) As the designated Central Purchase Organisation of the Government of India, the Directorate General of Supplies and Disposals supply stores to all Central Ministries and their subordinate offices and Union Territories. It also supplies to central undertakings, State Governments, other quasi-public bodies as and when required by them to do so.

(b) DGS&D purchases are governed by established policies and procedures and are subject to strict scrutiny by a system of Concurrent Audit by the Comptroller and Auditor General. Such Audit has not brought out any prima-facie case of any major irregularity in the placement of orders. However cases of procedural lapses have been brought out by the CAG from time to time by way of Audit Paras or during vigilance investigations on receipt of specific complaints. Considerations of space do not permit giving the details of all these cases.

(c) There is no such proposal at present.

Proposal to Open a Five Star Hotel in Bareilly (U.P.)

9461. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of TOURISM be pleased to state: